

Annexure ‘11’

Annexure-3

Name of the corporate debtor: VIRATRA EXPORT PRIVATE LIMITED

Date of commencement of CIRP: Date of
Order is 12/04/2023

List of creditors as on: 24/08/2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of Claims received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	State Bank of India	24.07.2023	2,86,68,192.37	0.00	Secured Financial debt claim	2,79,00,000	2,79,00,000	No	-	2,86,68,192.37	Nil	Nil	--	The claim was received after the 90th day ending on 11.07.2023. The IRP visited the Bank and the Bank informed that they don't want to proceed under the IBC, 2016 and preferring SARFAESI process against the corporate debtor and the personal guarantor



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			2,86,68,192.37	0.00					0	2,86,68,192.37				



Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of Creditor	Summary of Claims received		Summary of Claims admitted		Amount of contingent claims	Amount of Claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of Claims	Amount	No. of claims	Amount of Claims admitted					
1	Secured financial creditors belonging to any class of creditors	--	--	--	--	--	--	--	1	
2	Unsecured financial creditors belonging to any class of creditors	--	--	--	--	--	--	--	2	



3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	2,86,68,192.37	1	0.00	2,86,68,192.37	2,86,68,192.37	0	3	The claim was received after the 90th day ending on 11.07.2023. The IRP visited the Bank and the Bank informed that they don't want to proceed under the IBC, 2016 and preferring SARFAESI process against the corporate debtor and the personal guarantor
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0.00	0	0.00	0	0	0	4	
5	Operational creditors (Workmen)	--	--	--	--	--	--	--	5	
6	Operational creditors (Employees)	--	--	--	--	--	--	--	6	
7	Operational creditors (Government Dues)	0	0.00	0	0.00	--	--	--	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	10,88,408.00	--	10,88,408.00	--	--	--	8	The amount is admitted as per the NCLT Order dt-12.04.2023.



9	Other creditors, if any, (other than financial creditors and operational creditors)	--	--	--	--	--	--	--	9	
Total		2	2,97,56,600.37	1	10,88,408.00	2,86,68,192.37				



Annexure-8

Name of the corporate debtor: VIRATRA EXPORT PRIVATE LIMITED

Date of commencement of CIRP: Date of
Order is 12/04/2023

List of creditors as on: 24/08/2023

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of Creditor	Details of Claims received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Tushar Tradelink Private Limited	12.04.2023	1088408	1088408	Operational Debt	N.A.	N.A.	No	N.A.	0	0	0	0	The amount is admitted as per the NCLT Order dt- 12.04.2023.
			10,88,408.00	10,88,408.00										

